

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. RCP(IB)/8(MB)2024

IN THE MATTER OF

Vastupal Virchand Doshi

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Kuldeep K. Ddesara (VC)

For the Respondent:

ORDER

Due to technical glitch from the Petitioner side, adjourned to **09.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)